

(c) the reasons therefor?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): (a) and (b). The year of birth was wrongly printed in the Annie Besant stamp issued on the 1st October, 1963 as 1837 instead of 1847.

(c) The error took place due to the wrong year having been noted on records.

Avro-748 for I.A.C.

- *50. { **Shri Ramachandra Ulaka:**
Shri N. R. Laskar:
Shri Dhuleshwar Meena:
Shrimati Savitri Nigam:

Will the Minister of **Transport** be pleased to refer to the reply given to Starred Question No. 17 on the 13th August, 1963 and state the decision that has since been arrived at regarding the number of Avro-748 aircraft to be purchased by the Indian Airlines Corporation from the aircraft manufacturing depot at Kanpur?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): No decision has yet been taken.

Shipping Service on India-U.K. Continent Route

- *52. { **Shri Morarka:**
Shri Ravindra Varma:
Shri Raghunath Singh:
Shri Vasudevan Nair:
Shri Sidheshwar Prasad:

Will the Minister of **Transport** be pleased to state:

(a) whether Apeejay Lines is intending to run a parallel service on the India/U.K. Continent route in competition with the Karmahom Conference to counter the effects of 12½ per cent freight increase on West-bound cargoes;

(b) if so, the number of vessels that will be placed on this route; and

(c) the part that Government will play to help these Lines to counter

the freight increase of Karmahom Conference?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) The circumstances in which Apeejay Lines made this offer related directly to the India-U.K. Conference increasing the freight rates by 12½ per cent. The Conference has since reduced the increase to 10 per cent as against 7½ per cent recommended by the Maritime Freight Commission. The question of providing protection to sensitive commodities in export trade has also to be settled satisfactorily. The offer of the Apeejay Lines and certain other shipping companies is under consideration.

(b) 6 ships (i.e. 1 ship a month for the next 6 months) have been offered for the service by 4 shipping companies to begin with.

(c) Government will give every possible assistance to Indian tramp shipping consistent with their previous commitments and the requirement of our national trade.

Escape of Mr. Walcott

- { **Shri Hari Vishnu Kamath:**
Shri Kachhavaiya:
Shri Buta Singh:
Shri Bade:
Shrimati Renu Chakravarty:
Shri Y. D. Singh:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri Chattar Singh:
Shri Hem Barua:
Shri Vishram Prasad:
Shri Indrajit Gupta:
Shri Bhagwat Jha Azad:
Shri D. N. Tiwary:
Shri S. M. Banerjee:
Shri Sudrendra Pal Singh:
Shri Prakash Vir Shastri:
Shrimati Renuka Barkataki:
Shri Rameshwar Tantia:
Shri C. K. Bhattacharyya:
Shri Maheswar Naik:
Shri Bibhuti Mishra:

*53.

Shrimati Savitri Nigam:
Shri Ram Ratan Gupta:
Shri Warrior:
Shri S. N. Chaturvedi:
Shri A. V. Raghavan:
Shri Pottekkatt:
Shri Sivamurthi Swamy:
Shrimati Renuka Ray:
Shri Mohan Swarup:
Shri D. C. Sharma:
Shri D. D. Puri:
Shri G. Mohanty:
Shri Koya:
Shri Brij Raj Singh:
Shri Vasudevan Nair:
Shri Vishwa Nath Pandey:
Shri Balkrishna Wasnik:
Shri Ram Sewak Yadav:
Shri Heda:
Shri Sarjoo Pandey:
Shri P. R. Chakraverti:
Shri R. S. Tiwary:
Shri K. C. Pant:
Shri Sidheshwar Prasad:
Shri A. N. Vidyalkar:
Shri M. N. Swamy:
Shri Onkar Lal Berwa:
Shri Krishnapal Singh:
Shri Basumatari:
Shri H. C. Soy:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that one Mr. Walcott, an American citizen, escaped from India in his impounded plane; and

(b) if so, the detailed circumstances of the incident?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):

(a) and (b). An order by the Commercial Sub-judge, Delhi dated 31st January, 1963 in the suit between the Associated Hotels of India and the Trans-Atlantic Airlines and others restrained Mr. Walcott and others from taking out of India the aircraft. The Collector of Central Excise, New Delhi had also issued an order detaining Mr. Walcott's plane till such time as Mr. Walcott paid the amount of penalty imposed on him for violation of customs regulations. A police guard

was also provided in pursuance of the order of the Collector of Central Excise. On Mr. Walcott paying the penalty imposed on him for violation of Customs regulations, the order of the Collector of Central Excise was vacated on 24th September, 1963. The order of the Commercial Sub-judge was also vacated on the 25th September, 1963. On the same day, i.e., 25th September, 1963, an order was passed by Sub-judge, Delhi in a private suit filed by Tata Sons (Private) Limited on Mr. Walcott to the effect that the aircraft should not be removed from the Safdarjung airport. A copy of this order was furnished to the Aerodrome Officer on 25th September, 1963. In view of this order clearance was not given for a flight by the aerodrome authorities when Mr. Walcott approached them on 26th September, 1963. Despite the refusal, Mr. Walcott made an unauthorised flight on 26th September, 1963 at 12 hours 17 mts. By making this unauthorised flight Mr. Walcott has violated the following provisions of Indian Aircraft Rules, 1937:—

- (1) Rules 25-A—Fuelling of aircraft.
- (2) Rule 15—The requirement to have Certificate of Air Worthiness.
- (3) Schedule IV Para 3.5.1.1—Compliance with Air Traffic Control Clearance.
- (4) Schedule IV Para 3.2.6.2—Prior authorisation by Aerodrome Control Tower for manoeuvre preparatory or associated with taxiing or take off etc.
- (5) Schedule IV Para 3.2.2.5—Take-off requirement to avoid apparent risk of collision.
- (6) Schedule IV Para 3.2.6.1—Requirement for operation on and in the vicinity of an aerodrome.
- (7) Rule 6—Licensing of personnel.

(8) Rule 21—To avoid dangerous flying.

He has also violated Rules relating to Customs clearance and Rules relating to Immigration clearance, in particular rules under the Foreigners Registration Act.

Action has been taken through diplomatic channels with United States authorities for the return of Mr. Walcott and his Piper aircraft.

Additional Funds for Agriculture

- *54. {
 Shri Yashpal Singh:
 Shri Ramachandra Ulaka:
 Shri N. R. Laskar:
 Shri Dhuleshwar Meena:
 Shrimati Savitri Nigam:
 Shri Mohan Swarup:
 Shri P. Venkatasubbaiah:
 Shri Daji:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 603 on the 10th September, 1963 and state:

(a) whether the question of additional allocation of funds for agricultural programmes has since been considered by the Planning Commission; and

(b) if so, the nature of the decision taken?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). For the current year (1963-64), an additional allocation of Rs. 19.15 crores has been sanctioned to State Governments for accelerating agricultural production programmes. As far as the remaining two years of the Third Plan are concerned, no particular decision has so far been taken by the Planning Commission. Every effort will, however, be made to ensure adequate financial provisions for agricultural programmes, through the annual plans.

Cooperative Farming

- *55. {
 Shri Surendranath Dwivedy:
 Shri Yashpal Singh:
 Shri P. Venkatasubbaiah:
 Shri Sidheshwar Prasad:
 Shri P. C. Borooah:
 Dr. L. M. Singhvi:
 Shri Warrior:
 Shri Heda:
 Shri P. R. Chakraverti:
 Shri Eswara Reddy:
 Shri A. K. Gopalan:
 Shri Koya:

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) the names of the States where Co-operative farming has been tried and the results thereof;

(b) whether Government propose to popularise the scheme; and

(c) if so, the nature of incentives and encouragement Government propose to give?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri Shyam Dhar Misra):

(a) Cooperative Farming is being tried in all the States. A statement indicating the number of societies organised is laid on the Table of the House.

(b) Yes, Sir.

(c) A statement indicating the incentives and encouragement Government is giving is laid on the Table of the House. [Placed in Library. See No. LT-1830/63].

Prices of Foodgrains

- *56. {
 Shri S. M. Banerjee:
 Shri P. C. Borooah:
 Shri Yashpal Singh:
 Shri Prakash Vir Shastri:
 Shri Shree Narayan Das: